

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
STARRED QUESTION NO. 16
(TO BE ANSWERED ON 24.02.2016)

TENURE ON CENTRAL DEPUTATION

*16. DR. SUBHASH BHAMRE:
DR. P. VENUGOPAL:

Will the PRIME MINISTER be pleased to state:

- (a) the maximum tenure of the central deputation applicable to the Indian Administrative Service (IAS) officers at various levels including cooling off period;
- (b) whether the Government has simplified the rules regarding repatriating the officers of the Indian Administrative Service back to their parent cadre from central deputation without the extended cooling off period, if so, the details thereof;
- (c) whether the Government also proposes to simplify the service rules of the non-IAS officers on the lines of the IAS officers; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA
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The Consolidated Deputation Guidelines, 2007 issued on 28.11.2007 contain, inter-alia, the provisions relating to deputation of All India Service officers. Thus, the said guidelines provide a road map to deal with deputation cases of All India Services officers.

2. In terms of the above Consolidated Deputation Guidelines, the maximum tenure of deputation applicable to All India Service officers at various levels alongwith cooling off period is given below:-

Level of Post	Tenure	Cooling Off Period
Under Secretary	3 Years	3 Years* *(2 years for officers borne in cadre of North-East and J&K)
Deputy Secretary	4 Years	
Director	5 Years	
Joint Secretary	5 Years	
Joint Secretary / Additional Secretary	7 Years (Subject to 3 years in the second post, and also subject further to a minimum of 5 years in the centre).	
Additional Secretary	4 Years	1 Year
Secretary	No Ceiling	Nil

3. The Guidelines have been formulated to regulate premature repatriation from Central Deputation vide Office Memorandum dated 24th December, 1999. In terms of Office Memorandum dated 22nd April, 2014 and 3rd July, 2015, guidelines have been amended to allow IAS officers to be repatriated without extended cooling off in the following cases:

- (i) When an officer is repatriated to his cadre to be appointed as Chief Secretary or Secretary to Chief Minister/Governor;
- (ii) Where the officers want to avail the benefit of promotion in their cadres;
- (iii) In cases of compassionate/personal grounds where the officer has a balance tenure of six months or less left;
- (iv) Where an officer working as Director, Census Operations (DCO) is repatriated on the request of the State Government;
- (v) When the officer completes three years as DCO and reverts to his cadre with the NOC of the Registrar General of India and the approval of the ACC;

4. The aforesaid Guidelines and OMs also apply, mutatis-mutandis, to non-IAS officers coming on Central Deputation and for repatriation to their parent Cadre.
